

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 206
IA (CA) No. 24/JPR/2024
CP No. 129(ND)2011
TA No. 14/2018
Under Section 397/398 of
Companies Act, 1956

In the matter of:

Sh. Shiv Ratan Khadgawat

...Petitioner

Versus

M/s Shivam Adhesive Pvt. Ltd.

...Respondent

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Petitioner : Dolly Sharma, proxy counsel
For the Respondent : Puneet Maheshwari, Adv.

ORDER

IA (CA) No. 24/JPR/2024

This application under Order 22, Rule 4 CPC has been filed for impleading LRs of deceased Petitioner No. 3 on record. Reply has been filed on behalf of Respondent No. 2 & 3. Issue notice to the Respondent. Learned counsel for the Petitioner shall collect the notice from the Registry and send the same along with complete paper book and a copy of this order immediately to the Respondent at its address by speed post and file affidavit of service along with copy of postal slip and tracking report within 3 weeks. List the matter on 18.09.2024.

Sd/-

(Rajeev Mehrotra)
Technical Member

Sd/-

(Deep Chandra Joshi)
Judicial Member

July 23, 2024